

Report of the Joint Committee

In the matter of Original Application No. 37/2026 Mahender Singh vs State of Haryana &Ors.

In compliance with the Order dated 04.02.2026 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi

1. Background of the Case and Directions of Hon'ble National Green Tribunal

The present matter pertains to Original Application No. 37/2026, filed before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi by Sh. Mahender Singh S/o Sh. Zile Singh, Resident of Village Manpura, Sub-Tehsil Ballah, District Karnal, Haryana.

The applicant has alleged that a poultry farm operating in Village Manpura is located in close proximity to residential habitation and is causing environmental pollution, foul odour, and nuisance to nearby residents, thereby adversely affecting public health and the local environment.

As per the complaint, the poultry farm is situated at an approximate distance of 124 meters from the residential area, which is alleged to be in violation of environmental guidelines governing poultry farm siting and operations.

Taking cognizance of the matter, the Hon'ble National Green Tribunal vide order dated 04.02.2026 constituted a Joint Committee comprising representatives from the following departments:

- Haryana State Pollution Control Board (HSPCB)
- District Administration, Karnal
- Animal Husbandry & Dairying Department, Karnal

The Hon'ble Tribunal further directed that the District Magistrate, Karnal shall act as the Nodal Agency for coordination of the Joint Committee.

2. Compliance of the Directions of Hon'ble NGT

2.1 Constitution of the Joint Committee

In compliance with the directions of the Hon'ble NGT, the Deputy Commissioner, Karnal constituted the Joint Committee vide Order No. Endst. 1414-1422/MA dated 24.02.2026, comprising the following members:

1. Sub-Divisional Magistrate, Assandh
2. Regional Officer, Haryana State Pollution Control Board, Karnal
3. Deputy Director, Animal Husbandry & Dairying Department, Karnal

The committee was tasked with carrying out field verification and submitting a factual report.

2.2 Site Inspection by the Joint Committee

In pursuance of the above directions, the Joint Committee conducted a site inspection on 03.03.2026 at the poultry farm located in Village Manpura, Sub-Tehsil Ballah, District Karnal.

The inspection was conducted in the presence of:

- Officials from the concerned departments
- Representatives of the poultry farm
- The complainant Sh. Mahender Singh

The inspection involved:

- Physical verification of the poultry farm infrastructure
- Assessment of environmental compliance
- Verification of distance from residential habitation
- Examination of operational practices and pollution control measures

The distance between the poultry farm and nearby residential houses was verified through revenue records and spot verification by the Area Patwari.

Photographic evidence of the inspection was also recorded.

3. Observations and Findings of the Joint Committee

During the course of inspection, the following observations were recorded:

3.1 Land Detail & Other credentials of the poultry farm:-

The poultry farm is situated in the Revenue Area of Village Ballah vide Hadbast No. 30 vide Murba No. 44 comprising Killa No. 2-3, having total land area 9 Kanal, 18 Marle and 9 sarsai.

There are 02 nos. Sheds exist in the poultry farm having total capacity of 18,000 birds. As per policy of the HSPCB Board those units, who have less than 25,000 birds are exempted from CTE & CTO category.

3.2 Separate entry & Exit Point

No separate entry and exit found at the site during inspection.

3.3 Fire Safety provisions

No fire safety provisions were found during inspection.

3.4 Vehicle Tyre Disinfection Facility

Provision for a vehicle tyre dip facility was observed at the entrance gate of the poultry farm. However, the facilities were found inadequate for effective bio-security control.

3.5 Non-Submission of Establishment Records

The project proponent failed to produce documentary proof regarding the date of establishment of the poultry farm at the time of inspection. The unit was not found registered with any local bodies during inspection.

3.6 Violation of Siting Criteria

As per the Environmental Guidelines for Poultry Farms, the minimum distance between a poultry farm and residential area should be 500 meters. However, as verified by the Area Patwari, the distance between the poultry farm and the nearest residential area was found to be approximately 170 meters, which is significantly below the prescribed minimum limit.

3.7 Absence of Dust Control Mechanism

It was observed that no dust collector system had been installed on the feed mill unit, which may lead to emission of particulate matter and feed dust in the surrounding environment.

3.8 Improper Manure and Litter Management

During inspection, no manure composting facilities was found on site. As the owner said he usually sale the manure produce but no invoice has been provided by him despite notice served.

3.9 Occupational Safety Deficiency

It was observed that dust masks were not provided to workers operating the feed mill, thereby exposing them to occupational health hazards due to inhalation of feed dust.

3.10 Non-Compliance of DG Set Pollution Norms

The poultry farm has installed a DG Set of 35 KVA capacity, however, RECD (Retrofit Emission Control Device) / Dual Fuel Kit was not installed, which is required for controlling emissions from diesel generator sets.

3.11 The other concerns raised by the complainant

The complainant named as Sh. Mahender Singh S/o Zile Singh, R/o Manpura had raised his concern regarding nuisance and stinking smell emanates from the unit and during inspection mild odour was noticed by the Joint Committee.

Furthermore, none sort of waste water drains towards adjacent fields because the unit was engaged with dry cleaning process and soak pit tank exist in the premises of the unit.

4. Action Taken by Haryana State Pollution Control Board (HSPCB)

Based on the deficiencies and violations observed during the inspection, the Regional Office of HSPCB, Karnal initiated regulatory action.

A Show Cause Notice under Section 5 of the Environment (Protection) Act, 1986 has been issued to the project proponent. The notice directs the poultry farm operator to:

- Explain within 15 days why closure action should not be initiated for violation of environmental norms.
- Submit compliance regarding the Environmental Guidelines for Poultry Farms
- Undertake corrective measures to address the deficiencies observed during inspection

5. Documentary Evidence

The following documents are annexed with the report:

Annexure-A

Photographs taken during the site inspection by the Joint Committee.

Annexure-B

Report of the Area Patwari regarding verification of siting parameters and distance from residential area.

6. Conclusions of the Joint Committee

1. Inadequate vehicle tyre disinfection facility.
2. Non-submission of documentary proof regarding establishment of poultry farm.
3. Violation of minimum siting distance norms (170 meters instead of 500 meters).
4. Absence of dust collector on the feed mill.
5. Lack of proper manure/litter storage facilities.
6. Non-provision of dust masks to workers.
7. Absence of RECD/Dual fuel kit on DG set of 35 KVA capacity.

These deficiencies indicate non-compliance with environmental guidelines and operational safety requirements.

7. Recommendations / Remedial Measures

The Joint Committee recommends the following corrective actions:

- i. The Broiler farm has provided the provision for vehicle tyre dip shall be made available at the entrance control gate but the same was found inadequate, the unit has assured that the same will be rectified within fortnight.
- ii. No proof regarding the date of establishment of the poultry farm has been submitted at the time of inspection. The unit has assured to submit the same within fortnight.
- iii. As per the siting parameters, the minimum distance from a residential zone should be 500 meters, whereas the distance from the residential zone was found to be only 170 meters as verified by concerned Area Patwari.

- iv. Dust collector has not been provided on the feed mill. The unit has assured that proper compliance will be made within fortnight.
- v. Litter/manure storage facilities were not found at the site. As the unit was engaged in the dry process of manure & for sale purpose only.
- vi. The Broiler farm has not provided the dust mask to all the workers working in the feed mill. Unit assured that same will be provided within 2 days positively.
- vii. Not provided the RECD/DUAL fuel kit on the DG set having capacity 35 KVA. The unit has assured that the compliance will be made within fortnight positively.

8. Submission

In compliance with the directions of the Hon'ble National Green Tribunal dated 04.02.2026, the Joint Committee hereby submits the present report to the Deputy Commissioner, Karnal, for onward submission before the Hon'ble NGT.



Dr. Rupinder
SDO, Animal Husbandry & Dairying
Department, Karnal

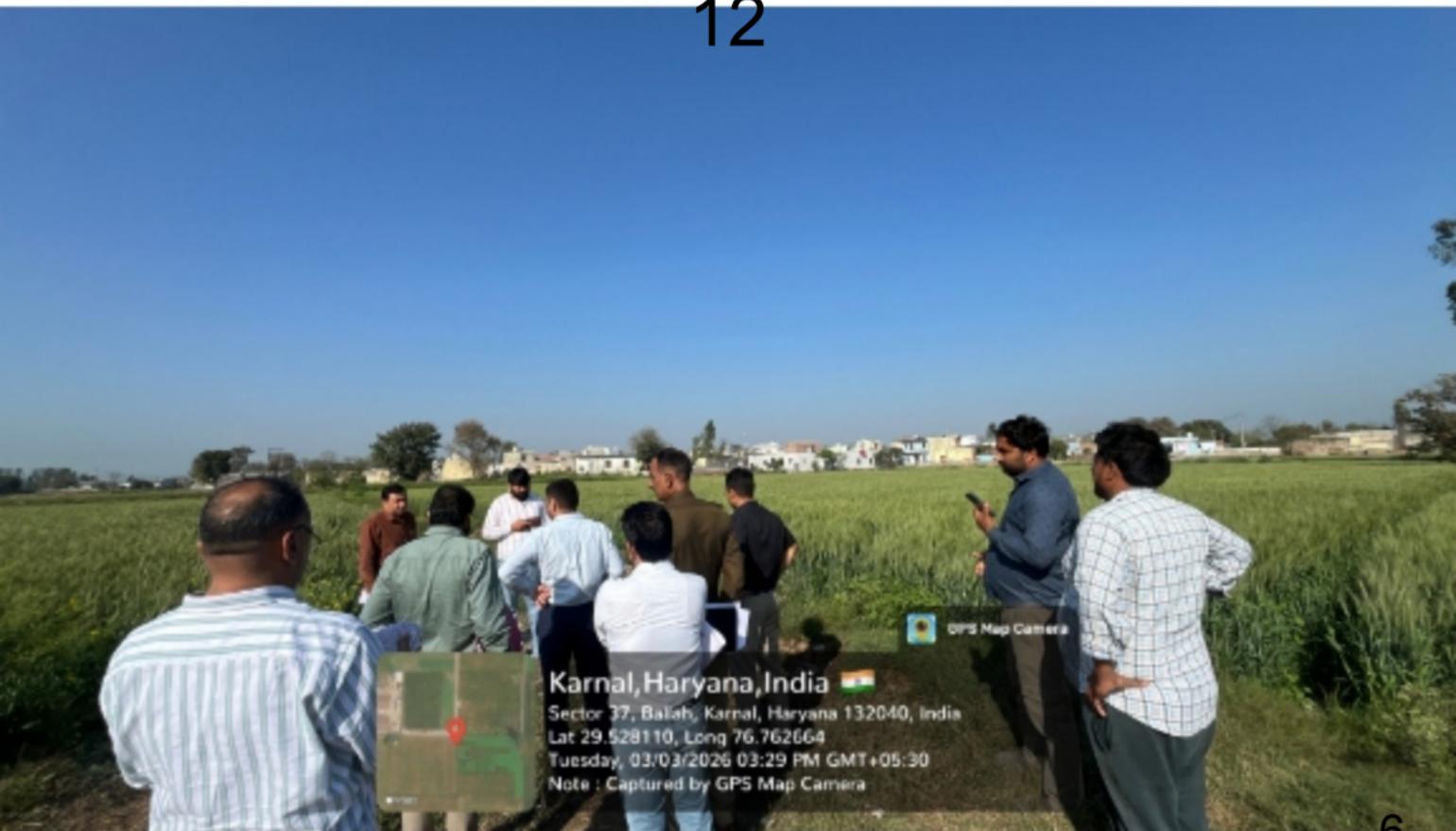


Kamaljit Singh, EE,
HSPCB, Karnal



SDM, Assandh, Karnal

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Karnal, Haryana, India

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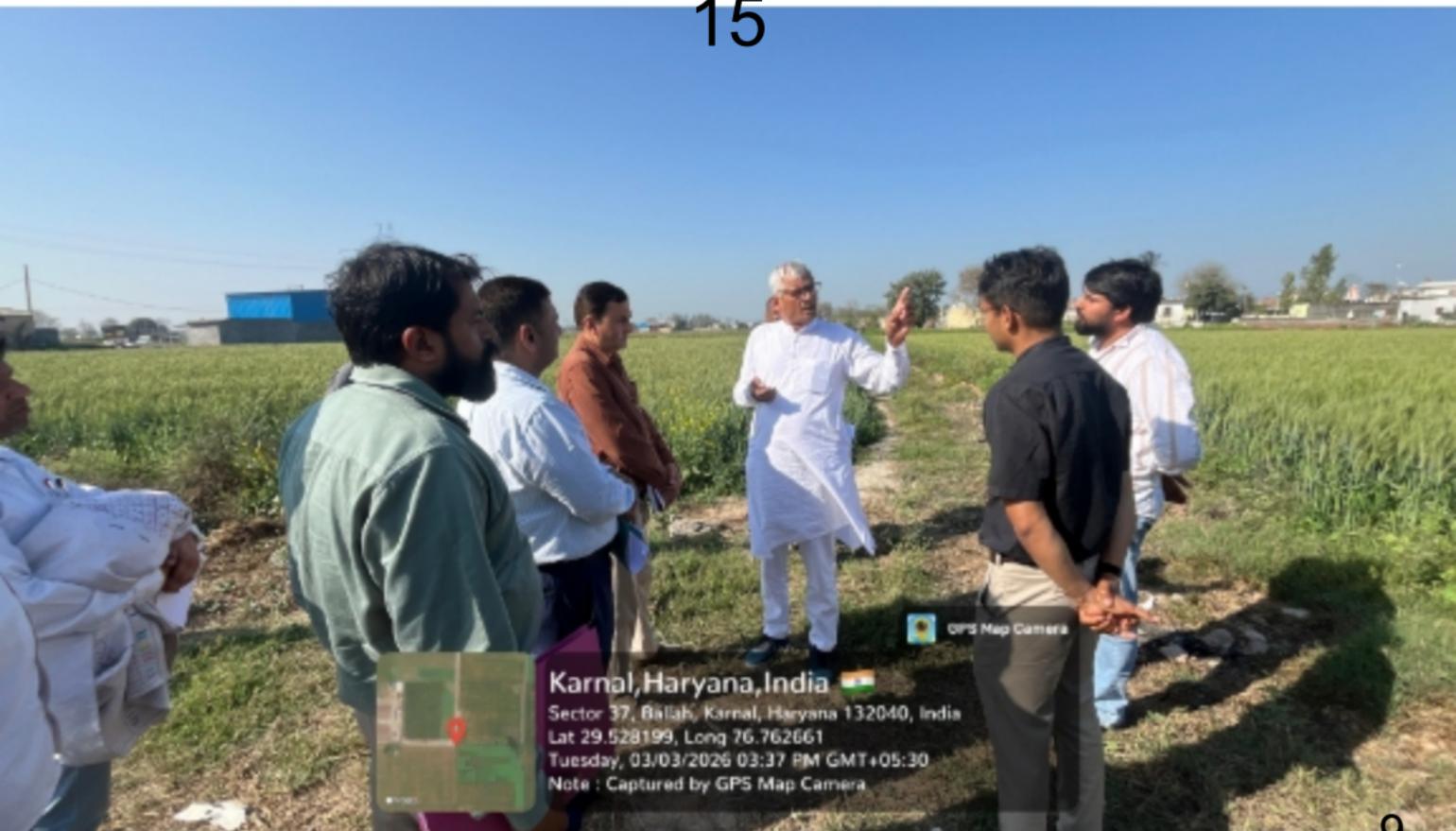
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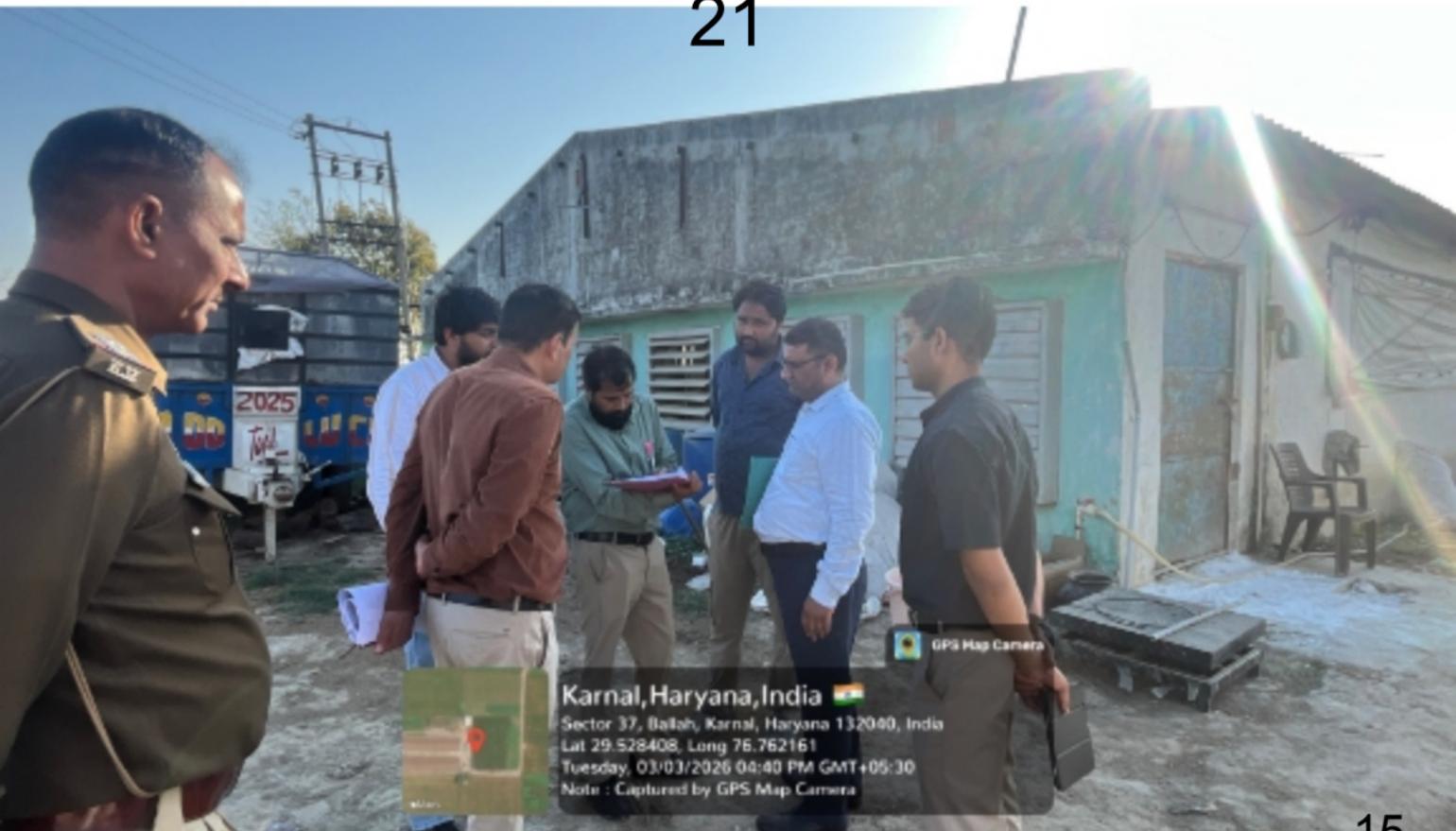
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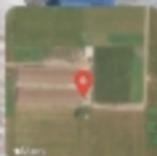
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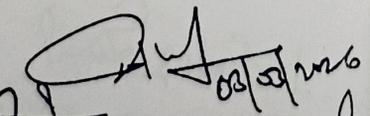


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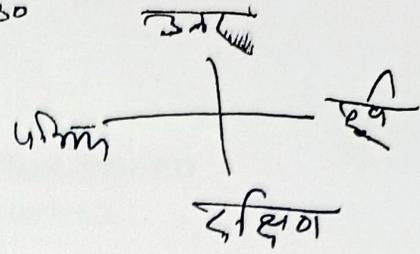
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